

SHRI SAMAR GUHA I introduce the Bill

FREEDOM ON ENTRY TO PUBLIC PLACES OF WORSHIP BILL*

SHRI SAMAR GUHA (Contd.) I beg to move for leave to introduce a Bill to provide for freedom of entry to public places of religious worship and for matters connected therewith

MR DEPUTY-SPEAKER The question is

‘That leave be granted to introduce a Bill to provide for freedom of entry to public places of religious worship and for matters connected therewith’

The motion was adopted

SHRI SAMAR GUHA I introduce the Bill

CIVIL LIBERTIES COMMISSIONS BILL*

DR KARNI SINGH (Bikaner) I beg to move for leave to introduce a Bill to provide for the setting up of Civil Liberties Commissions to investigate infringement of civil liberties guaranteed by the Constitution

MR DEPUTY-SPEAKER The question is

“That leave be granted to introduce a Bill to provide for the setting up of Civil Liberties Commissions to investigate infringement of Civil liberties guaranteed by the Constitution.

The motion was adopted

DR KARNI SINGH I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*
(Substitution of article 335)

SHRI C T DHANDAPANI (Dharapuram) I beg to move for leave to introduce

a Bill further to amend the Constitution of India

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India ”

The motion was adopted

SHRI C T DHANDAPANI I introduce the Bill

FACTORIES (AMENDMENT) BILL*
(Amendment of Section 2)

SHRI C T DHANDAPANI (Dharapuram) I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948

MR DEPUTY-SPEAKER The question is

That leave be granted to introduce a Bill further to amend the Factories Act, 1948 ”

The motion was adopted

SHRI C T DHANDAPANI I introduce the Bill

RAILWAYS (ABOLITION OF CASUAL LABOUR) BILL*

श्री हुकम चव कछबाय (मुरेना) उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि रेलों में आकस्मिक श्रम नियोजित करने की पद्धति के उन्मादन का उपाय करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये।

MR DEPUTY-SPEAKER : The question is

“That leave be granted to introduce a Bill to provide for the abolition of the practice of employing casual labour in the Railways ”

The motion was adopted

श्री हुकम चंद कछवाय : मैं विधेयक पुरः-स्थापित करता हूँ ।

DOMESTIC WORKERS (CONDITIONS OF SERVICE) BILL*

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूँ कि घरेलू कर्मकारों की मजदूरी नियतन के लिए तथा उनके कार्य की दसा में सुधार के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the fixation of wages and for improvement of working conditions of domestic workers."

The motion was adopted.

श्री हुकम चंद कछवाय : मैं विधेयक पुरः-स्थापित करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Seventh Schedule)

SHRI ARJUN SETHI (Bhadrak) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

SHRI ARJUN SETHI : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 74 and 163)

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और

सशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री हुकमचंद कछवाय : मैं विधेयक को पुरःस्थापित करता हूँ ।

TRADE UNIONS (RECOGNITION) BILL*

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूँ कि व्यवसाय संघों को मान्यता देने की प्रक्रिया का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the procedure for recognition of Trade Unions."

The motion was adopted.

श्री हुकमचंद कछवाय : मैं विधेयक को पुरःस्थापित करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*
(Amendment of article 19 and substitution of article 326)

श्री सुखदेव प्रसाद वर्मा (नवादा) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और सशोधन करने वाले विधेयक को पुरःस्थापित करने को अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

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